

**GOVERNMENT OF INDIA  
MINISTRY OF MINES**

**LOK SABHA  
STARRED QUESTION NO. 22\*  
TO BE ANSWERED ON 17<sup>TH</sup> NOVEMBER, 2016**

**MINE SURVEILLANCE SYSTEM**

**†\*22. DR. BHARATIBEN D. SHYAL  
PROF. CHINTAMANI MALVIYA:**

Will the Minister of MINES be pleased to state:

- (a) the areas/places in various parts of the country vulnerable to illegal mining and revenue loss incurred thereon during the last three years;
- (b) the mechanism in place to detect illegal mining along with corrective action taken thereon;
- (c) whether the Government is in the process of developing and launching a Mine Surveillance System (MSS) for major minerals in consultation with the Indian Bureau of Mines so as to detect illegal mining and if so, the details and main features thereof; and
- (d) the time by which it is likely to start functioning in the various States?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

A statement is laid on the table of the House.

**THE STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 22 RAISED BY DR. BHARATIBEN D. SHYAL AND PROF. CHINTAMANI MALVIYA, MEMBERS OF PARLIAMENT FOR REPLY ON 17<sup>th</sup> NOVEMBER, 2016.**

(a) & (b): As per Section 23C of the Mines and Minerals (Development and Regulation), 1957 (MMDR Act, 1957), State Governments have been empowered to frame rules for preventing illegal mining, transportation and storage of minerals for the purposes connected therewith. Therefore, prevention and control of illegal mining comes under the legislative and administrative jurisdiction of State Governments. The details of areas in various parts of the country, vulnerable to illegal mining and revenue loss incurred thereon, are not available at the Ministry's level. However, based on the quarterly returns on illegal mining submitted by various State Governments to Indian Bureau of Mines, a subordinate office under the Ministry of Mines, state-wise details of instances of illegal mining reported for the last three years along with the details of action taken against the violators is given in Annexure-I, II & III.

Further, the MMDR Act, 1957 was amended through the MMDR Amendment Act, 2015 which came into effect from 12<sup>th</sup> January, 2015. The Amendment Act has, inter alia, provided for stringent penal provisions for combating illegal mining. Illegal mining has been made punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare. The provisions have been made for setting up of Special Courts for the purpose of providing speedy trial of offences relating to illegal mining.

(c): The Ministry of Mines, through Indian Bureau of Mines (IBM), has developed the Mining Surveillance System (MSS), in collaboration with Ministry of Electronics and Information Technology (MeitY) and Bhaskaracharya Institute for Space Applications and Geo-informatics (BISAG), Gandhinagar, to use space technology for facilitating State Governments in curbing illegal mining activities in the country. MSS is a satellite-based monitoring system which aims to establish a regime of responsive mineral administration, through public participation, by facilitating State Governments in curbing instances of illegal mining. The wider use of Satellite Remote Sensing Technology together with Information Technology will offer quick, transparent and periodic monitoring of mining leases including easy access to remote areas. The MSS also includes user-friendly mobile application for use of mining officials which will receive alerts, do field verification and submit inspection reports.

(d) The Mining Surveillance System has been launched on 15.10.2016 and is being made fully functional throughout the country. The MSS has been hosted on the National Centre of Geo-Informatics portal: [www.ncog.gov.in/mining/login](http://www.ncog.gov.in/mining/login)

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## Annexure-I

The State-wise details on illegal mining as mentioned at para (a) and (b) of the reply to the Lok Sabha Starred Question No. 22 for 17<sup>th</sup> November, 2016 regarding Mining Surveillance System asked by Dr Bharatiben D. Shyal and Prof. Chintamani Malviya during the year 2013-14

<b>Major Minerals</b>							
Sl. No.	STATE	No. of cases	Quantum of mineral Ore excavated/ stacked/ transported (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filled (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	486	0.064	36.380	2	0	165.70
2	Arunachal Pradesh	0	0.000	0.000	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	208	0.020	45.84	2	135	80.61
5	Goa*	1	0.000	0.000	0	0	0.00
6	Gujarat	270	0.934	257.560	8	0	189.55
7	Haryana	0	0.000	0.000	0	0	0.00
8	Jharkhand	161	0.137	228.240	129	1	1.04
9	Karnataka	342	0.127	16.260	5	5	82.31
10	Kerala	18	0.008	4.830	0	0	5.36
11	Madhya Pradesh*	112	0.000	180.395	0	112	27.43
12	Maharashtra	0	0.000	0.000	0	0	0.00
13	Mizoram	0	0.000	0.000	0	0	0.00
14	Odisha	75	2.778	31.75	0	4	54.4
15	Rajasthan	607	0.778	42.852	372	1	154.11
16	Sikkim	0	0.000	0.000	0	0	0.00
17	Tamil Nadu	6	1.378	207.535	0	0	37.75
18	Uttar Pradesh	0	0.000	0.000	0	0	0.00
<b>TOTAL</b>		<b>2286</b>	<b>6.2244</b>	<b>1051.642</b>	<b>518</b>	<b>258</b>	<b>798.26</b>
Note-Quantity of mineral/ ore excavated/ stacked/ transported given in cu.mt/ other unit		* Madhya Pradesh	56705.81 cu.mt				
		* Goa	20 cu.mt				
<b>Minor Minerals</b>							
Sl. No.	State	No. of cases	Quantum of mineral Ore excavated/ stacked/Transported (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filled (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	7206	3.426	499.05	0	1	1026.03
2	Arunachal Pradesh	0	0.000	0.00	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	3788	2.418	584.55	0	3788	415.12
5	Goa*	0	0.000	0.00	0	0	0.00
6	Gujarat	5177	31.631	4092.01	93	19	3036.35
7	Haryana	3589	4.844	409.780	88	0	824.59
8	Jharkhand	740	0.895	196.100	415	3	61.99
9	Karnataka	8167	2.189	664.07	93	229	2259.22
10	Kerala	4430	35.441	14629.00	0	0	668.36
11	Madhya Pradesh*	6613	0.000	4044.16	0	6610	2347.78
12	Maharashtra	36476	0.000	0.00	0	0	5083.93
13	Mizoram	21	0.000	0.00	0	0	0.486
14	Odisha	1	0.000	0.00	0	0	1.12
15	Rajasthan	2346	19.893	404.98	487	16	972.65
16	Sikkim	0	0.000	0.00	0	0	0.00
17	Tamil Nadu	1072	35.306	996.06	2155	0	3304.44
18	Uttar Pradesh	6777	0	621.18	0	0	3105.86
<b>Total</b>		<b>86403</b>	<b>136.043</b>	<b>27140.94</b>	<b>3331</b>	<b>10666</b>	<b>23107.926</b>
Note-Quantity of mineral/ ore excavated/ stacked/ transported given in Cu.mt/ other unit		* Madhya Pradesh	2209955.80cu.mt				
		* Goa	00 cu.mt				

## Annexure-II

The State-wise details on illegal mining as mentioned at para (a) and (b) of the reply to the Lok Sabha Starred Question No.22 for 17<sup>th</sup> November, 2016 regarding Mining Surveillance System asked by Dr Bharatiben D.Shyal and Prof. Chintamani Malviya during the year 2014-15.

### Major Minerals

Sl. No.	STATE	No. of Cases	Quantum of mineral Ore excavated/ stacked/ Transport (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	295	0.049	5998.770	0	0	84.36
2	Arunachal Pradesh	0	0.000	0.000	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	246	0.038	32.90	0	101	81.39
5	Goa*	0	0.000	0.000	0	0	0.00
6	Gujarat	346	6.536	904.010	1	0	161.25
7	Haryana	0	0.000	0.000	0	0	0.00
8	Jharkhand	220	0.096	37.100	186	3	3.96
9	Karnataka	211	0.011	29.200	27	18	50.21
10	Kerala	4	0.000	0.800	0	0	1.00
11	Madhya Pradesh*	106	0.000	16.450	9	105	76.16
12	Maharashtra	0	0.000	0.000	0	0	0.00
13	Mizoram	0	0.000	0.000	0	0	0.00
14	Odisha	104	3.117	1327.36	0	0	830.71
15	Rajasthan	467	1.406	45.305	181	0	200.23
16	Sikkim	0	0.000	0.000	0	0	0.00
17	Tamil Nadu	5	0.679	9.323	0	0	25.10
18	Telangana	29	0.159	40.630	0	0	49.22
19	Uttar Pradesh	0	0.000	0.000	0	0	0.00
Total		<b>2033</b>	<b>12.091</b>	<b>8441.848</b>	<b>404</b>	<b>227</b>	<b>1563.59</b>
Note- Quantity of mineral /ore excavated/ stacked/transported given in Cu.mt/other unit		* Madhya Pradesh	368077 cu.mt				
		* Goa	20 cu. mt.				

### Minor Minerals

Sl. No.	STATE	No. of Cases	Quantum of mineral Ore excavated/stacked/ Transport (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	9084	53.785	9827.15	0	0	3793.33
2	Arunachal Pradesh	0	0.000	0.00	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	4794	8.982	469.50	0	795	542.12
5	Goa*	0	0.000	0.00	0	0	0.00
6	Gujarat	5370	12.480	3130.52	31	6	2174.96
7	Haryana	5333	5.043	618.800	245	0	1448.52
8	Jharkhand	942	0.950	126.640	584	88	50.06
9	Karnataka	8253	3.147	921.26	273	142	2210.90
10	Kerala	4168	61.706	17343.00	0	0	640.38
11	Madhya Pradesh*	8067	0.000	5241.83	51	8023	3211.71
12	Maharashtra	32717	0.000	0.00	0	0	6765.86
13	Mizoram	26	0.010	0.00	1	0	1.051
14	Odisha	0	0.000	0.00	0	0	0
15	Rajasthan	2478	17.320	624.36	316	3	1301.98
16	Sikkim	0	0.000	0.00	0	0	0.00
17	Tamil Nadu	200	50.614	178.27	2334	0	3463.77
18	Telangana	3282	4.543	598.49	0	0	750.45
19	Uttar Pradesh	10402	0	671.54	0	0	2677.15
Total		<b>95116</b>	<b>218.58</b>	<b>39751.36</b>	<b>3835</b>	<b>9057</b>	<b>29032.241</b>
Note-Quantity of mineral /ore excavated /stacked/transported given in Cu.mt/other unit		* Madhya Pradesh	830638 cu. mt				
		* Goa	00 cu. mt.				

### Annexure-III

The State-wise details on illegal mining as mentioned at para (a) and (b) of the reply to the Lok Sabha Starred Question No. 22 for 17<sup>th</sup> November, 2016 regarding Mining Surveillance System asked by Dr Bharatiben D. Shyal and Prof. Chintamani Malviya during the year 2015-16.

#### Major Minerals

Sl. No.	State	No. of cases	Quantum of minerals/ Ore excavated/stacked/ Transported (in lakh tones)	Value of Mineral/ Ore (Rs. Lakh)	FIR Lodged (Nos.)	Court cases filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	270	0.052	57.390	0	0	96.24
2	Chhattisgarh	108	0.015	23.09	0	104	69.94
3	Goa*	2	0.000	0.000	0	0	0.00
4	Gujarat	277	2.337	782.960	3	0	232.90
5	Haryana	0	0.000	0.000	0	0	0.00
6	Jharkhand	167	0.010	34.260	79	131	5.00
7	Karnataka	221	0.009	8.580	6	4	36.00
8	Kerala	7	0.005	37.970	0	0	1.61
9	Madhya Pradesh*	86	0.000	45.030	0	86	108.17
10	Maharashtra	0	0.000	0.000	0	0	0.00
11	Odisha	44	2.009	88.17	0	0	43.68
12	Rajasthan	126	0.143	8.790	50	0	51.05
13	Sikkim	0	0.000	0.000	0	0	0.00
14	Tamil Nadu	2	0.645	75.620	1	0	142.53
15	Telangana	12	0.002	2.270	0	0	4.87
16	Uttar Pradesh	0	0.000	0.000	0	0	0.00
17	West Bengal	575	0.008	3.770	575	0	0.00
	<b>Total</b>	<b>1897</b>	<b>5.235</b>	<b>1167.9</b>	<b>714</b>	<b>325</b>	<b>791.99</b>
Quantity of mineral /ore excavated/stacked/transported given in Cu.mt/other unit.		* Madhya Pradesh	4450 cu. mt				
		* Goa	00 cu. mt				

#### Minor Minerals

Sl. No.	State	No. of cases	Quantum of minerals/Ore excavated /stacked/ Transported (in lakh tone)	Value of Mineral/Ore (Rs. Lakh)	FIR Lodged (Nos.)	Court cases filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	9683	12.946	2607.83	0	0	2809.73
2	Chhattisgarh	5754	2.388	202.09	0	5722	875.49
3	Goa*	0	0.000	0.00	0	0	0.00
4	Gujarat	6222	20.458	3007.88	81	2	3065.73
5	Haryana	3912	13.022	304.320	78	0	878.58
6	Jharkhand	1478	0.471	85.540	517	98	108.07
7	Karnataka	8964	5.846	1359.13	218	47	2789.59
8	Kerala	3694	51.265	32137.00	0	0	1364.57
9	Madhya Pradesh*	13541	0.000	88533.07	0	13420	10897.88
10	Maharashtra	30979	0.000	0.00	36	0	4791.4
11	Odisha	18	0.105	113.51	0	0	82.62
12	Rajasthan	3535	31.014	653.51	374	11	1407.42
13	Sikkim	0	0.000	0.00	0	0	0.00
14	Tamil Nadu	56	5.013	38.08	4015	0	3041.52
15	Telangana	6526	20.870	1225.85	0	0	1636.60
16	Uttar Pradesh	11350	0	1216.06	0	0	3529.73
17	West Bengal	0	0	0	0	0	0
	<b>Total</b>	<b>105712</b>	<b>163.398</b>	<b>131483.87</b>	<b>5319</b>	<b>19300</b>	<b>37278.929</b>
Quantity of mineral /ore excavated/stacked/transported given in Cu.mt/other unit		* Madhya Pradesh	1730650.50 cu. mt				
		* Goa	00 cu. mt				